

Conduct of population census

359. SHRI ABDUL WAHAB: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government proposes to conduct any population Census in near future; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) and (b) The census of the population of India shall be taken during the year 2021. The reference date for the Census shall be 00.00 hrs. of the 1st day of March, 2021 except in the snow bound areas of Jammu and Kashmir, Ladakh, Himachal Pradesh and Uttarakhand for which the reference date will be 00.00 hrs. of the 1st day of October, 2020.

Cases registered under POCSO Act

360. SHRI K.J. ALPHONS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many cases have been registered under POCSO Act during the last three years;
- (b) in how many of these cases, chargesheet has been filed;
- (c) in how many cases trial has been over and judgement pronounced; and
- (d) in how many cases have the accused been convicted?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (d) National Crime Records Bureau (NCRB) compiles and publishes information on crimes in its publication "Crime in India". The published reports are available till the year 2017. As per available information, cases registered, cases chargesheeted, cases in which trials were completed and persons convicted under the Protection of Children from Sexual Offences (POCSO) Act, 2012 during 2015 to 2017 are as below:-

Year	Cases under POCSO Act			
	Cases registered	Cases charge-sheeted	Cases in which trials were	Persons convicted
2015	34505	30113	10498	4567
2016	36022	30891	10884	3859
2017	32608	28063	9097	4500

Citizenship Amendment Bill

361. SHRI R. VAITHILINGAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government is considering to introduce a new legislation called Citizenship Amendment Bill to provide citizenship to six persecuted minorities;

(b) if so, the details thereof;

(c) whether it is also a fact that there were dissent notes when Government had previously tried to bring the said legislation; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (d) The Citizenship (Amendment) Bill was introduced in Lok Sabha in 2016 and was referred to a Joint Committee of Parliament. The Joint Committee presented its report to Parliament on 07.01.2019. The Citizenship (Amendment) Bill, 2019 was considered and passed in Lok Sabha on 08.01.2019. It was pending for consideration of Rajya Sabha. Consequent to dissolution of 16th Lok Sabha the Bill has lapsed.

Phone tapping

362. SHRI RAVI PRAKASH VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of phone tapping authorised by the Ministry during 2018 and 2019, State-wise;